

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 125 of 2020

&

I.A. No. 1871 of 2020

IN THE MATTER OF:

M/s Shanthala Spherocast Pvt. Ltd. & Ors.

...Appellants

Versus

Mrs. Rajani Sathish

...Respondent

Present: -

For Appellant: Mr. Shanth Kumar V. Mahale, Advocate.

**For Respondent: Mr. Naman Jhabakh and Mr. Krishma Nedungadi,
Advocates.**

ORDER
(Virtual Mode)

18.02.2021 From the perusal of the order dated 06.11.2020 the matter was adjourned to 11.12.2020 as submissions was advanced by the parties that the parties are going to explore possibility of settlement outside the court.

When the case was called out, Learned Counsel for the Appellant and Respondent submitted that possibility of settlement is going on. It is further submitted by the parties for short adjournment.

With consent of the parties, List the Appeal 'For Admission (After Notice)' on **14th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)